

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF GLOW SOFTECH PRIVATE LIMITED,

| RELEVANT PARTICULARS | |
|---|---|
| 1. Name of corporate debtor | GLOW SOFTECH PRIVATE LIMITED |
| 2. Date of incorporation of corporate debtor | 15.02.2008 |
| 3. Authority under which corporate debtor is incorporated / registered | Registrar of Companies, NCT of Delhi & Haryana (ROC-DELHI) |
| 4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor | U74120DL2008PTC174121 |
| 5. Address of the registered office and principal office (if any) of corporate debtor | Registered Office as per MCA: 10, 1st floor Southern Avenue, Maharani Bagh, New Delhi-110065 |
| 6. Insolvency commencement date in respect of corporate debtor | 20.09.2019 (Date of Order by NCLT), received by IRP on email from operational creditor on 23.09.2019 |
| 7. Estimated date of closure of insolvency resolution process | 18.03.2020 (180 days from the order dated 20.09.2019) |
| 8. Name and registration number of the insolvency professional acting as interim resolution professional | DHARM VIR GUPTA IBBI/IPA-001/IP-P01492/2018-2019/12342 |
| 9. Address and e-mail of the interim resolution professional, as registered with the Board | D-701, Antriksh Apartment, Plot No. 26, Sector-4, Dwarka, New Delhi-110078 dvgupt@hotmail.com |
| 10. Address and e-mail to be used for correspondence with the interim resolution professional | Garg Ashok & Company, A-263/1, First Floor, Derawal Nagar, Delhi-110009 irp glowsofttech@gmail.com |
| 11. Last date for submission of claims | 07.10.2019 |
| 12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional | NIL |
| 13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) | NA |
| 14. (a) Relevant Forms and (b) Details of authorized representatives are available at: | https://fbbi.gov.in/home/downloads NA |

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **GLOW SOFTECH PRIVATE LIMITED** on 20.09.2019.

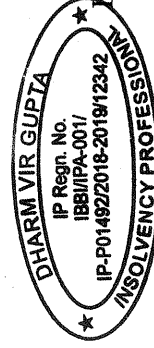
The creditors of **GLOW SOFTECH PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before 07.10.2019 (i.e, date falling fourteen days from the date of receipt of order by the interim resolution professional] to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.(Not Applicable)

Submission of false or misleading proofs of claim shall attract penalties.

Place : DELHI
Date : 24.09.2019



[Handwritten Signature]

DHARM VIR GUPTA
Interim Resolution Professional
IBBI/IPA-001/IP-P01492/2018-2019/12342